

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 103  
IB-462/ND/2020**

**IN THE MATTER OF:**

**M/s. Sherwin Williams Coating Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Harsh Speciality Coating Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 07.02.2020.**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Mayank Kshirsagar, Mr.  
Parthsarthy Bose, Ms. Pankhuri  
and Mohd. Arif, Advocates**

**For the Respondent/ Corporate-debtor :**

**ORDER**

After some arguments it has come to our notice that invoices on the basis of which the amount is claimed by the petitioner is not enclosed with the application. Therefore, the applicant is well advised to enclosed all the invoices on the basis of his claiming the default. Post the matter to 25<sup>th</sup> February, 2020.

**- Sd -**

**(V.K. Subburaj)  
Member (T)**

**- Sd -**

**(Abni Ranjan Kumar Sinha)  
Member (J)**